

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2184

ANSWERED ON:03.12.2001

CAUVERY WATER DISPUTE

C. SREENVAASAN;M.H. AMBAREESH;PUTTASWAMY GOWDA

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Prime Minister has recently convened a meeting of the Chief Ministers of Karnataka and Tamil Nadu to resolve Cauvery water dispute;
- (b) if so, the details of discussion held in the meeting;
- (c) whether there is huge gap between demand and supply of Cauvery water to Karnataka; and
- (d) if so, the steps the Government propose to take to settle the water sharing disputes between the said States expeditiously ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

(a) & (b) The third meeting of the Cauvery River Authority, constituted under Section 6 A of the Inter State Water Disputes Act for giving effect to the interim order of 25.6.91 and all related subsequent orders of Cauvery Water Disputes Tribunal under the Chairmanship of the Prime Minister, was held on 10th October, 2001 at New Delhi and was attended by the Chief Ministers of Tamil Nadu, Karnataka, Pondicherry and Irrigation Minister of Kerala. The Authority decided to work out an acceptable and equitable procedure for pro-rata sharing of the distress and accordingly requested the basin States to put forward their specific suggestions for consideration by the Authority.

(c) to (d) Cauvery Water Dispute between the States of Tamil Nadu, Karnataka, Kerala and UT of Pondicherry was referred to the Tribunal under the provisions of Inter-State Water Disputes (ISWD) Act, 1956 in June 1990. The Cauvery Water Disputes Tribunal has passed an interim order on June 25, 1991. At present, the Cauvery Water Disputes Tribunal is holding regular hearings for adjudicating the dispute. The State Governments are free to present their demands before the Tribunal.